

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 204  
IA No. 62/JPR/2020  
IA No. 182/JPR/2020  
CP No. 37/241-244/JPR/2020  
Under Section 241-244 of  
Companies Act, 2013

**In the matter of:**

**Jawahar Mehta & Anr.**

...Petitioners

**Versus**

**Aakriti Landcon Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Milly T. Ghoshal, Adv.  
For the Respondent : Anuroop Singhi, Adv.

**ORDER**

Heard Ms. Milly T. Ghoshal, Adv. appearing on behalf of the Petitioner. Mr. Anuroop Singhi, Adv. appearing on behalf of the Respondents. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List the matter for arguments on 16.07.2024.

  
Sd-

(Rajeev Mehrotra)  
Technical Member

  
Sd-

(Deep Chandra Joshi)  
Judicial Member

May 13, 2024

M.S.